

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
SOUTH ZONAL BENCH, CHENNAI
COURT HALL No. III**

EXCISE APPEAL No. 40564 of 2014

(Arising out of Order-in-Appeal No.189/2013, dated 28.11.2013 passed by Commissioner of Central Excise (Appeals), Central Revenue Building, No.4, Lal Bahadur Shastri Road, Bibikulam, Madurai 625 002)

M/s.Transstroy (India) Limited
D.Vadipatti, Devadanapatti,
Theni District.

.... Appellant

Versus

The Commissioner of GST & Central Excise
Central Revenue Building,
No.4, Lal Bahadur Shastri Road,
Bibikulam, Madurai 625 002.

.....Respondent

APPEARANCE:

None
For the Appellant

Ms. Anandalakshmi Ganeshram, Superintendent (A.R)
For the Respondent

CORAM :

HON'BLE MS. SULEKHA BEEVI C.S.,MEMBER (JUDICIAL)
HON'BLE MR. VASA SESHAGIRI RAO, MEMBER (TECHNICAL)

DATE OF HEARING: 01.09.2023
DATE OF DECISION: 01.09.2023

FINAL ORDER No. 40756/2023

ORDER : Per Ms. SULEKHA BEEVI C.S.

1. None for the appellant.
2. Notice issued to the appellant informing the date of hearing has been returned with the endorsement "addressee left". It is presumed that the appellant is not interested in prosecuting the appeal.
3. The appeal is dismissed for default in terms of Rule 20 of CESTAT procedure Rules 1982.

(dictated and pronounced in Court)

(VASA SESHAGIRI RAO)
MEMBER (TECHNICAL)

(SULEKHA BEEVI C.S.)
MEMBER (JUDICIAL)

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